

**BULLETIN NO. 3**

**Tuesday, the 21<sup>st</sup> December, 2021**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 21<sup>st</sup> December, 2021 from 10.00 A.M. to 2.10 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	15	01	-	19

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 39

**II. OFFICIAL RESOLUTION**

**Regarding to designate the Civil Airport at Hisar as ‘Maharaja Agransen Airport, Hisar’**

At 11.01 A.M., the Deputy Chief Minister moved the following resolution:-

“कि नागरिक विमानन मंत्रालय, भारत सरकार को आग्रह किया जाए कि हिसार स्थित नागरिक हवाई अड्डे का नाम ‘महाराजा अग्रसेन हवाई अड्डा, हिसार’ रखा जाए।”

*The resolution was put and carried unanimously.*

**III. RAISING THE MATTER OF NON-OFFICIAL RESOLUTION**

Smt. Kiran Choudhary, a Member of the Indian National Congress Party raised the matter of her Non-Official Resolution regarding Minimum Support Price of crops and urged the Speaker that a resolution may be passed on the M.S.P. of crops and sent to the Central Government.

The Speaker informed the House that this Non-Official Resolution has already been disallowed.

#### **IV. RAISING THE MATTER OF PRIVILEGE MOTION**

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party raised the matter of his Privilege Motion and sought the status for the same.

The Speaker informed the Member that this Privilege Motion is still under consideration of the Privilege Committee. He further requested the Chairperson of the Privilege Committee to take a decision in this regard as early as possible.

#### **V. RAISING THE MATTER OF NON-OFFICIAL RESOLUTION**

Smt. Kiran Choudhary and some other Members of the Indian National Congress Party again raised the matter of their Non-Official Resolution regarding Minimum Support Price of crops and urged the Speaker that this is an important issue for the farmers. Moreover, it was informed in the house on 17.12.2021 that this Resolution is still under consideration.

The Speaker informed the House that as the matter of M.S.P. of crops relates to the Central Government, hence, no discussion can be allowed on it in the house. But some Members did not satisfy with the decision of the Speaker and they stood up their seats and continuously insisted upon their demand. The Speaker requested the Members to take their seats.

#### **VI. WALK OUT**

On being disallowed the Non-Official-Resolution regarding Minimum Support Price of crops, all the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest.

#### **VII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Ghanshyam Dass, Shri Jogi Ram Sihag, Dr. Bishan Lal, Shri Jagdish Nayar, Shri Aftab Ahmed, Shri Ram Niwas, Shri Sombir Sangwan, Shri Aseem Goel, Shri Dharam Singh Chhoker, Shri Rakesh Daultabad, Dr. Kamal Gupta, Shri Amarjeet Dhanda, Shri Bharat Bhushan Batra, Shri Nayan Pal Rawat, Smt. Shalley Smt. Seema Trikha and Shri Ghan

Shyam Saraf raised the various matters/ demands of their respective constituencies.

**VIII. RAISING THE MATTER OF DEMANDS OF PADAMA SHRI AWARDEE WRESTLER SHRI VIRENDER SINGH GOONGA**

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of various demands of wrestler Shri Virender Singh, Goonga and urged the Chief Minister that the Government should consider on his demands sympathetically. She further demanded that all equal rights and facilities should be given to the deaf and dumb players on the pattern of para players.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke on this matter and demanded that according to the state sports policy Rs. 8 crore should be given to him, which have not been given to him still.

The Speaker asked Smt. Geeta Bhukkal to place the demand letter of Shri Virender Singh Goonga on the table of the House.

**IX. CALLING ATTENTION MOTION AND STATEMENT THEREON**

**Regarding shortage of DAP/Urea in the State**

The Speaker informed the House that he had received a Calling Attention Motion No. 12 given notices of by Shri Jagbir Singh Malik and 6 other M.L.As.(Shri Chiranjeev Rao, Smt. Geeta Bhukkal, Shri Shishpal Singh, Shri Mamman Khan, Shri Bishan Lal and Shri Aftab Ahmed) regarding shortage of DAP/Urea in the State and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 18 given notice of by Smt. Kiran Choudhry M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 12, hence, she can also ask her supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 25 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 12, hence, he can also ask his supplementary.

He further asked Shri Jagbir Singh Malik, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Jagbir Singh Malik read out his notice.

The Agriculture and Farmers' Welfare Minister then made a statement.

## **X. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (SECOND INSTALMENT)**

### **Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 03, 06, 09, 11 to 15, 18 & 19, 21, 23, 27, 30 & 31, 33 to 35 and 45) were deemed to have been read and moved together. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly but the general discussion on the supplementary grants will be held only for the points on which they are made. He also requested the Members to indicate the demand number on which they wish to raise discussion.

Shri Bharat Bhushan Batra, Smt. Kiran Choudhry, Shri Chiranjeev Rao, Shri Amit Sihag, Rao Dan Singh, Shri Neeraj Sharma, Smt. Geeta Bhuakkal, Shri Mewa Singh, Shri Aftab Ahmed, Shri. Bishan Lal, Shri Indu Raj, Shri Jagbir Singh Malik and Shri Varun Chaudhary, Members from the Indian National Congress Party, spoke for 06, 02, 02, 01, 02, 03, 05, 01,02, 01, 02, 05 and 11 minutes respectively.

Demand Nos. 1 to 03 were put together and carried.

Demand No. 06 was put and carried.

Demand No. 09 was put and carried.

Demand Nos. 11 to 15 were put together and carried.

Demand Nos. 18 & 19 were put together and carried.

Demand No. 21 was put and carried.

Demand No. 23 was put and carried.

Demand No. 27 was put and carried.

Demand Nos. 30 & 31 were put together and carried

Demand Nos. 33 to 35 were put together and carried.

Demand No. 45 was put and carried.

## **XI. LEGISLATIVE BUSINESS**

### **(i) BILLS TO BE INTRODUCED**

#### **1. The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021.**

At 1.53 P.M., the Agriculture and Farmers' Welfare Minister moved for leave to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021

*The motion was put and carried.*

The Agriculture and Farmers' Welfare Minister also introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021

*The motion was put and carried unanimously.*

#### **2. The Haryana Excise (Amendment) Bill, 2021.**

At 1.55 P.M., the Minister of State for Labour and Employment moved for leave to introduce the Haryana Excise (Amendment) Bill, 2021.

*The motion was put and carried.*

The Minister of State for Labour and Employment also introduced the Haryana Excise (Amendment) Bill, 2021

*The motion was put and carried unanimously.*

### **(ii) BILL FOR CONSIDERATION AND PASSING**

#### **The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.**

At 1.57 P.M., the Agriculture and Farmers' Welfare Minister moved-

That the Haryana Pond and Waste Water Management Authority (Amendment) Bill, be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

#### **Clause 2**

Shri Varun Chaudhary, Shri Bharat Bhushan Batra and Smt. Geeta Bhukkal, Members of the Indian National Congress Party spoke for 4, 1 and 2 minutes respectively.

The Chief Minister also spoke for 2 minutes.

Clause 2 was put and carried.

Clause 3, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

**XII. SUGGESTION GIVEN BY THE SPEAKER IN REGARD TO SUPPLY THE COPY OF THE ORDINANCE TO ALL THE MEMBERS OF THE HARYANA VIDHAN SABHA.**

During the Legislative Business, the Speaker suggested that in future copy of the any ordinance issued by the Government may be provided to all the Members of the House as early as possible.

The Deputy Speaker occupied the Chair from 12.21 P.M. to 12.47 P.M.

The Speaker, with the sense of the house extended the time of the Sitting of the House at 2.00 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 22<sup>nd</sup> December, 2021.

**CHANDIGARH**  
**the 21<sup>st</sup> December, 2021.**

**SECRETARY.**